

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1608
ANSWERED ON:03.08.2010
CORRUPTION CASES IN MCD
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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is rampant corruption in Municipal Corporation of Delhi (MCD);
- (b) if so, the reaction of the Government thereto;
- (c) whether several officers of the MCD have been booked on charges of corruption;
- (d) if so, the details of such cases registered and officers placed under suspension during each of the last three years and the current year; and
- (e) the steps taken to weed out corruption from MCD?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): The Municipal Corporation of Delhi (MCD) has informed that during the last three years and the current year (up to 29th July, 2010), the Central Bureau of Investigation and the Anti-Corruption Branch of the Government of NCT of Delhi has registered 92 cases of corruption involving 191 officials of the MCD. The details in this regard are as under:

Year	Number of Cases registered	Number of booked	Number of officials suspended	Number of officials
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2007	32	68	12	
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2008	30	60	21	
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2009	20	43	14	
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2010 (up to 29th July, 2010)	10	20	5	
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Total	92	191	52	
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(e): The preventive steps taken by the MCD to curb corruption include the following:

- i. Introduction of biometric system of attendance to check fake attendance;
- ii. Introduction of e-tendering to maintain transparency and to reduce corruption;
- iii. Undertaking a special audit for verifying financial irregularities;
- iv. Bring systemic improvement in sanction of building plan (now building plan will be approved within one week if the same is submitted through an approved architect certifying that building plan is in conformity with the MCD Building Bye Laws);
- v. Modifying the system of booking of municipal parks in order to curb the menace of fake booking by tent mafia;

- vi. Introduction of special task force in MCD to carry out multifarious inspections;
- vii. Introduction of more effective third party checking (besides adding two more laboratories namely RTC Okhla and National Test House, Ghaziabad, another factor in quality testing protocol has been introduced by inclusion of Indian Institute of Technology, CRRl and NCCB Ballabhgarh for third party assurance);
- viii. Chalking a proper procedure for the hospitals for conducting medical tests for new appointees;
- ix. Evolving mechanism for disposal of complaints received from Central Control Room at Raj Niwas, inception of newly constructed Central Control Room and subsequent time bound action and forwarding the report accordingly;
- x. Introduction of a toll free telephone (1266) to invite complaints in order to bring effective changes and improvement in working of MCD; and
- xi. Putting the names of NGOs applying for grant in aid on-line and inviting objection from the public regarding their performance so that the working of NGOs can be taken into account while recommending grant in aid.